

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Yes, Sir.

(b) (i) Barbed wire fencing around the Park has been completed.

(ii) The Unfiltered water pipe line is being laid.

(iii) The sump-cum-pump house is in progress and is expected to be completed by the end of April 1959.

National Conference on Reading

*1062. **Shri Jhulan Sinha:** Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 893 on the 3rd September, 1958 and state:

(a) the expenditure incurred in connection with the National Conference on Reading; and

(b) the achievements of the said Conference?

The Minister of Education (Dr K. L. Shrimall):

(a) Rs. 1,641.70.

(b) A statement is laid on the Table of the House [See Appendix III, annexure No 75]

Life Insurance Corporation

*1063 { Shri Kadiyan;
Shri V. P. Nayar;
Shri Punnoose:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that agents of Life Insurance Corporation experience considerable delay in collecting their commissions and renewals; and

(b) if so, the steps taken to mitigate it?

The Deputy Minister of Finance (Shri Jai Tarkeshwar Sinha): (a) No, Sir.

(b) Does not arise.

Allowances to Delhi Councillors

*1064. **Shri Vajpayee:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the Delhi Municipal Corporation passed a resolution urging revision in the scale of allowances given to Municipal Councillors in Delhi:

(b) if so, the changes suggested, and

(c) the Government's reactions thereto?

The Minister of Home Affairs (Shri G. B. Pant): (a) Yes

(b) The resolution suggested amendment of rule 3 of Delhi Municipal Corporation (Allowances of councillors and aldermen) Rules, 1958, by which a daily allowance at the rate of Rs 15 for each day on which a councillor or an alderman attends any meeting or meetings of the Corporation or any Committee thereof has been fixed, so as to provide that a councillor or an alderman should be entitled to receive an allowance at the rate of Rs 150 per month and Rs 5 for each day on which he attends any meeting or meetings of the Corporation or any Committee thereof

(c) The Commissioner, Delhi Municipal Corporation, was informed that, as Section 34 of the Delhi Municipal Corporation Act, 1957, under which the above rule was made provided for the payment of allowances to councillors and aldermen only for attendance at meetings and did not contemplate a monthly allowance not dependent on attendance at meetings and another allowance dependent on attendance at meetings the rule could not be amended.

UNESCO's Publications

*1065. **Shri M. R. Krishna:** Will the Minister of Education be pleased to state:

(a) whether any benefits have been derived from publishing translations under the UNESCO's Major Pro-